14.54 hrs.

SPECIAL COURTS BILL

THE MINISTER OF HOME AF-FAIRS (SHRI H. M. PATEL): I beg to move\*:

"That the Bill to provide for the speedy trial of a certain class of offences, be taken into consideration."

The House is fully aware of the findings of the Shah Commission of Inquiry which have shocked the conscience of the nation. The report has revealed how during the period of Emergency, the rule of law had been ignored, indeed violated blatantly, how with vital fundamental rights suspended civil liberties withdrawn and the press censored, persons in authority had tended to act arbitrarily violating both law and decency and causing great human suffering and injustice. I need not go into details of such actions. Illegal detentions and demolitions and other illegal acts of the commission of which the Shah Commission and other Commissions of Inquiry have revealed prima facie evidence have already been discussed in the House. The Report of the Shah Commission has thrown much light on what occurred and provides justification for further legal action. Government has repeatedly assured this Hon'ble House as also the public generally, that wherever, under the cover of emergency, crimes had been committed unmindful of the law, and against whom evidence exists of the commission of such offences, they will be brought before the courts. It is the obligation of the state not only to prosecute persons involved in such crimes but also to make arrangements for the speedy judicial such prosecutions. determination of The ordinary criminal courts for a variety of reasons, cannot reasonably be expected to bring these trials to an early conclusion. Government, thereonly if special fore, considers that courts are established at a high level to deal exclusively with such offences, cases will not be the trial of these unduly protracted. This has been amply brought out in the 'Kissa Kursi Ka' case, where progress was made only after the Supreme Court directed the trial court to take up the hearings from day to day and that it was possible to bring the case to a reasonably speedy conclusion.

As Government were anxious that any such measure should be free from all doubts regarding its constitutionality and fairness, a reference was made to the Supreme Court under Article 143 of the Constitution seeking its advisory opinion on the Special Courts Bill 1978, the provisions of which were substantially the same as those of Shri Jethmalani's Bill. The Supreme Court has opined that the Parliament has the legislative competence to create Special Courts. It has endorsed the constitutionality of establishing Special Courts by law for securing the speedy trial of such offences. It has also pointed out certain infirmities in the Bill referred to it and these have been removed in the present Bill which is now before the House.

The Bill provides for the establishment of an adequate number of Courts to be called Special Courts. Only sit-High Courts will ting Judges of the preside over these Courts. If the Central Government is of the opinion that there is prime facie evidence of the commission of an offence during the operation of Proclamation of the Emergency dated 25th June, 1975 by a person who has held high public or political office in India and that the offences ought to be dealt with under this Act. the Central Government shall make a declaration to that effect in every such case and prosecution in all such cases shall be instituted only in a Special Court and all prosecutions pending in any Court shall stand transferred to such a Court. All cases before the Special Courts will be tried the Code of under the provisions of Criminal Procedure applicable to warrant cases triable by magistrates. An appeal shall lie as of right from any judgment or order of the Special Court to the Supreme Court both on facts and

<sup>\*</sup>Moved with the recommendation of the President.

[Shri H. M. Patel]

on law. I do not wish to take more time of the House at this stage and with these few observations, therefore, I move that the Bill be taken into consideration.

MR. SPEAKER: Motion moved:

"That the Bill to provide for the speedy trial of a certain class of offences, be taken into consideration." There are two amendments, one by Mr. Rajagopal Naidu and another by Mr. Faleiro. But both are time barred and so they are not allowed.

SHRI EDUARDO FALEIRO (Mormugao): On a point of order. I gave notice of my amendment to refer this Bill to a Select Committee today before 10 a.m. You are right when you say that as per Rule 79, this is time barred. But I may draw your attention to the fact that you have powers to waive this rule and this rule had been waived in several instances in the past. Even amendments to refer a Bill to a Select Committee which had been submitted on the floor of the House, after the motion for consideration was moved had been allowed and that too without giving any reasons. I have given it before 10 A.M. There are instances recorded where it had been submitted after the motion for consideration was moved on the floor of the House and it was accepted without giving any reasons. You will never do it consciously, but even unwittingly, none of us the impression should contribute to that we are helping the Government in bulldozing this Bill through Parliament.

#### 15 hrs.

MR. SPEAKER: If there are other amendments to the same effect, I am not allowing them.

SHRI C. M. STEPHEN (Idukki): I submit that we have to give notice of some amendments further. Our party is meeting and we have to take some decision with respect to certain amendments. Therefore, I request that some

accommodation should be given. We will give notice of amendments by this evening.

MR. SPEAKER: About this particular thing, why I am saying is that there is already an amendment to refer the Bill to the Joint Committee.

SHRI EDUARDO FALEIRO: That gives a longer time upto June or July. I do not want to create an impression that we want to delay it. I have given time for the Joint Committee to report by 31st March.

MR. SPEAKER: The delay is condoned in both the cases. Now, the Amendments to be moved.

SHRI A. K. ROY (Dhanbad); I beg to move:

That the Bill be circulated for the purpose of eliciting opinion thereon by the 25th June, 1979. (10)

SHRI K. LAKKAPPA (Tumkur): I beg to move:

That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st June 1979. (32).

"That the Bill to provide for the speedy trial of a certain class of offences, be referred to a Joint Committee of the Houses consisting of 15 members, 10 from this House, namely:—

- (1) Dr. H. Austin
- (2) Shri G. M. Banatwalla
- (3) Professor P. G. Mavalankar
- (4) Shri A. Bala Pajanor
- (5) Shri H. M. Patel
- (6) Shri Balwant Singh Ramoowalia
- (7) Dr. V. A. Seyid Muhammad
- (8) Shri B. Shankaranand
- (9) Shri Kommareddi Suryanarayana
- (10) Shri K. Lakkappa

and 5 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall 281

be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 31st July. 1979;

that in other respects the Rules of House relating to Procedure of this Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee." (33).

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 30th June, 1979." (101).

SHRI EDUARDO FALEIRO (Mormugao): I beg to move:

"That the Bili to provide for the speedy trial of a certain class of offences, he referred to a Joint Committee of the Houses consisting of 15 from this members, 10 namely:--

- 1. Shri G. M. Banatwalla
- 2. Shri Bedabrata Barua
- 3. Shri P. K. Deo
- 4. Shri V. Kishore Chandra S. Deo
- 5. Shri Hitendra Desai
- 6. Shrimati Parvathi Krishnan
- 7. Shri H. M. Patel
- 8. Shri Mohd. Shafi Qureshi
- 9. Dr. V. A. Seyid Muhammad
- 19. Shri Eduardo Faleiro

# and 5 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the 31st March. 1979:

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 5 members to be appointed by Rajya Sabha to the Joint Committee." (102).

MR. SPEAKER: Mr. Faleiro: I have cailed you to speak on the Bill.

SHRI EDUARDO FALEIRO: I would like to make a few submissions on the Bill. My submission is that what the Hon. Minister has mentioned-that this Bill has the sanction of the Supreme The majority Court-is incorrect. opinion, which was delivered by the Chief Justice, has pointed out that this Bill can be fair only if all offenders in high places, all people who have misused public offices-whether during Emergency, before Emergency or after Emergency-at any time are brought within the scope of this Act. What the Supreme Court has said is that they were poweriess because they were merely a court and they can examine only the legal aspect, but they found, in all fairness, that political necessity and moral considerations do require that there should be no distinction between those who have abused public offices and there should be no discrimination against those who are alleged to have misused public offices during Emergency. That is the opidelivered by the majority nion Krishna Justice Judges. the of Iyer, who has concurred wth the opinion of the majority has gone to the point of saying that, even from strictly legal canons, there cannot beany assurance at this stage that, unless all offenders or all persons who-

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abuse public offices in high places are brought within the scope of the Bill, there would not be justified grounds and strong grounds for challenging the Bill, even after it is passed, on Constitutional and legal grounds. Justice Singhal in fact says that this is against the Constitution and wrong, that this Bill now brought before the House is illegal and unconstitutional.

So, I find that the Bill is discriminatory, that the Government has not heeded the very wise remarks made by the Supreme Court, that the Government has picked up only certain passages from the majority opinion of the Supreme Court, with which they are now seeking-I use a strong word-to 'mislead' the House. Therefore it cannot claim any justification from the highest court in the land. This is a vindictive measure. Nowhere in the world has there been a precedent for this type of legislation. Never before was there such legislation. Even in a neighbouring country like Ceylon, which has also witnessed this kind of political turmoil and sudden change of Government, there is only a Commission of Enquiry and that also consists of Supreme Court Judges. The courts persons who had that will try the abused their offices during the past regime will be ordinary courts, and there will be no special courts. Only in the case of Pakistan, which is under a military regime, this type of court has been formed. I submit that this should not happen in our countrywhat has happened in Pakistan in the past and what is happening today, as far as action against people of the previous regime is concerned. I therefore say that this is a black Bill which is really going to destroy and contribute a great deal towards weakening our parlimentary institutions which, I time have been must admit, at no strong. Our institutions are stumbling and this will deliver a fatal blow to our democratic institutions by bringing this kind of a discriminatory Bill making Parliament merely a weapon for indulging in vengeance and vindictiveness against a person no less than a former Prime Minister of the country.

SHRI PABITRA MOHAN PRADHAN (Deogarh): I rise to support this Bill because, during the Emergency, for 20 months extraordinary powers were being assumed by the ruling authorities, both political and administrative. So many offences of a grievous nature have been committed by such authorities that if a special arrangement is not made to try such cases, those cases will go on pending in the law courts for decades together. As per legal principles delay means denial of justice. If delay is made in these respects, then justice to the nation is denied. only the Opposition the then political and administrative authorities are very eager and desirous to see that justice is given quickly, but also the parties which are affected by these offences are very eager to see that justice is given promptly. In other words, I would say that the ruling Party, the other parties and also the Opposition, the true Opposition-I mean, the Congress-I-are eager to see that justice is given very quickly. The people at large, the janata, are waiting to see that justice is given very quickly. I may say that all the people, both the intelligentia and the masses, demand and desire trial o fsuch offences. It has also they all want to know whether those political authorities and others who are alleged to have committed offences are really guilty or not. Under the circumstances, if in ordinary course, these cases are tried, as I have said earlier, two decades will pass and no justice can be given in these cases. So, special courts are necessary. It is for this reason that this Bill has been brought. It is under consideration and it needs immediate passage in this House. Sir, in the meantime, Commissions had been set up and they have given their findings; their findings say that a great number of offences have been committed both by the political and the administrative authorities during the period of Emergency. Also from other sources of the Government,

it has been ascertained that hundreds of offences have been committed. Therefore, it is the duty of the Government to make arrangements for speedy and immediate decisions on these cases, and these 'arrangements' would mean that special courts are to be established. For that this Bill has been brought in this House and it is now under consideration.

The hon. Member who spoke before me said that the Bill had been referred to the Supreme Court to get their opinion. The Supreme Court has given their opinion that constitution of such special courts, under the circumstances is necessary. Of course, one or two judges might have given a different opinion. But the majority of the judges have given the judgment that such a Bill is Constitutional and it is necessary.

SHRI C. K. JAFFER SHARIEF (Bangalore North): Unconstitutional.

SHRI PABITRA MOHAN PRA-DHAN: So the government is in the right position to introduce this Bill and they desire that such a Bill should be there in their hands so that the nation's desire can be fulfilled.

With these words, Sir, I support the Bill.

SHRI VIJAY KUMAR N. PATIL (Dhulia): I rise to oppose this Bill for establishing Special Courts.

My friend has earlier said that only two or three Judges have passed some remarks. But I would say the reference made by the President to the Supreme Court is itself incomplete. I will read out the question:

"Whether the Bill or any of the provisions thereof, if enacted, would be constitutionally valid?"

That was the question posed before the Supreme Court regarding the Special Courts. It was not asked:

"Whether it would be necessary in the light of the findings of the Shah Commission to expedite the matter of this trial?" If that reference had been there, I think the Supreme Court's opinion would have been rather different.

Secondly, as my friend, Mr. Faleiro has pointed out, when the Supreme Court has suggested so many things in the note which has been prepared by various judges, only those things which are expedient are brought before the House and others are concealed. That is why we have moved an amendment for remitting this Bill to a Select Committee for a thorough study and that amendment itself will show that Special Courts, as he has explained in his speech, is not necessary.

Secondly, every Bill if referred to the Supreme Court for an advisory opinion like this, will result in some recommendations from the Supreme Court which will be the guiding principles for this Parliament and sometimes that will amount to indirectly compelling this Parliament to enact has been directed by the whatever Supreme Court. That means the importance of this House as the supreme body, as it is called will not be there. Why I say this is because in the earlier reference and in the original referred to the Supreme Court, it was envisaged that a retired Judge may be appointed to act as a Judge of the Special Court to which the Supreme Court objected and has said that only a sitting Judge of a High Court should be appointed with the concurrence of the Chief Justice of India. That only indirectly shows that Judges of High Courts will be sitting in some other offices to try these cases. Then why not try such cases in the High Court itself? It is only a farce to establish these Special Courts under the pretext of expediting the matter.

Thirdly I will say that the mover of the Bill, Mr. Patel has referred that because of the offences committed during emergency and the findings of the Shah Commission, this is necessary. In the original bill it starts like this:

"Whereas the Commissions of Inquiry appointed under the Commissions of Inquiry Act, 1952..."

Special Courts Bill [Shri Vijay Kumar N. Patil]

It starts with plural, that is, the Commissions of Inquiry. So, the findings of the several commissions, to start with just show-I would say that-that it is only meant for trying the persons who are alleged to be found guilty in the findings of the Shah Commission. That is to come to an end with only Shrimati Indira Gandhi, former Prime Minister. We have noticed that right from the beginning of the Janata Rule, the Janata Party Government has tried to convict, to arrest or imprison Indiraji on this or that pretext as they could not do so... (Interruptions). The time is yet to prove it. That is why you are trying to establish special courts. Before that proof, you were her trying to arrest once. every session we see that some bill or some enactment is there. Last session has also witnessed that the Privileges Committee's findings were put to vote and punishment was awarded to Shrimati Indira Gandhi. Here also it is meant to punish her by enacting the Special Courts Bill.

Then, it has been said in Sec. 5.

"If the Central Government is of the opinion that there is a prima facie evidence of the commission of an offence alleged to have been committed during the period mentioned in the Preamble by a person who held high public or political office in India."

Here again it points out to the person who held office previously. But, as we know the Shah Commission was investigating that and had prepared a report about the emergency excesses. But who was the mover of the emergency? Our hon. Minister-now Deputy Prime Minister, Shri Jagjivan Ram was the mover. Then why this should not contain the person who held the office and who is holding the office? Why it should contain only those persons who are not in the office at present whether in the States or in the Centre? That is the pointer which suggests that this Special Courts Bill is only meant to punish a certain individual under

the garb of expediting the trial and punishing the alleged criminals.

Lastly, the Special Courts Bill, I would only say, is a political expediency to try to weed out strong . political opponents whom Janata Party thinks that it will be difficult for them to avoid from coming to power if elections are held in the near future or after five years? So, by hook or crook, before the period is over of this Sixth Lok Sabha, this Government is trying to punish the so called criminals. Therefore, I will oppose this Bill and say that this trial of whatever persons who were found guilty by Shah Commission or by various other Commissions which were appointed viously the findings of which show that the persons in power are also guilty of same offences. So, all of them should be tried in regular high courts. To conclude I will again say that as the combined opinion of the Chief Justice of the Supreme Court suggested that once if once a case is tried in one special court it should be transferable to another special court. This means the same thing Trial in the high court or a special court and appointments of a sitting judge also points out to the same thing that the Supreme Court wants indirectly to suggest to you that this is not necessary to enact although they have said that it is constitutionally and legally valid to enact such a Bill. But it is not necessary to enact it. Therefore, I will say that this Bill should be dropped and the course of law which will be taken through the high courts should be adopted. If such a Bill is brought, it should be brought for the smugglers of which one of the movers of this Bill is himself an advocate.

emergency We found that during these smuggiers were punished. Of course, there were some political prisoners, but majority of them-I can say of Maharashtra—were smugglers and mutka kings who could not be punished by the ordinary courts of law Emergency they and only through could be punished. Now they are let loose and again there is lot of smuggling going on throughout the country. Mutka business is going on. persons cannot come within the clutches of law and they can afford to pay huge amounts of fees to the advocates. So the cases remains pending in the High Courts and ordinary courts against such persons. So, if a Bill is to be enacted it should be enacted for these persons who are offenders of the law of the land and the persons who held high office in political life or government of India or State governments should be tried in regular courts. With these words, I conclude.

SHRI YASHWANT BOROLE (Jalgaon): Mr. Deputy-Speaker, Sir, I rise to support the Bill. To uphold such a Bill is not doing any injustice to anybody according to me. The first important point to be seen is that the objective of the Bill is simply to expedite the matter. It has been reportedly told on the Floor of the House in a very very loud and emphasic manner by the Leader of the Opposition and other members that justice delayed is justice denied.

Sir, we all know that the present Criminal Procedure Code and the very constitution of the courts. start with the Magistrate's court; then comes the Sessions Court; then there is High Court and the Supreme Court. This hierarchy of courts which we have in the judiciary has been a matter of anxiety for us as to how we can cutshort and bring to book the guilty persons in the shortest possible time. In fact, we want to amend our ordinary procedures also in order to see that justice is expedited as far as possible. We are going to seriously tackle this question in the very near future and all of you will be saying it is better.

Now, Sir, the very fundamental principle involved is one of giving good opportunity to the person concerned, namely, the opportunity which is afforded to him in the ordinary course of law by preceding from various hierarchy of courts is not denied. It is not denied on account of this Special Courts Bill. So, I fail to understand

how this Bill can be called prejudicial. The question is that only one court has been out off. That means the Sessions Court in which ordinarily these offences could have been tried. When they are offences triable by the Sessions Court they would have been initiated in Sesions Court and tried ín Session Court. Thereafter one appeal would have been there and thereafter there is appeal in the Supreme Court. We have put in here a provision which is very important. Look at that. The appeal is not only against the legal points but also against facts in the Supreme Court. May I ask the Opposition, would they not appreciate the point that the facts will be greater appreciated by the Supreme Court if Supreme Court avenue is available where learned judges are sitting appreciate and re-appreciate evidence on which the case has been decided by the Special Courts. When such a tremendous advantage is being given for a person to defend himself I see no reason why you should have a grudge against this. But inherent attitude which has been there is borne out all along by the Congress (I) Leader and the Congress party. It is the real root cause for their opposing this Special Courts Bill. Special Courts Bill ought to have been welcome , even by Mrs. Indira Gandhi and the Leader of the Opposition, in the true spirit of meeting out justice to the persons concerned, so far as this machinery is concerned. But I think that the Leader of the Opposition has been prompted to say that this Bill is nothing but one which has been brought up on the basis of a political vendetta against Mrs. Indira Gandhi and the person who have committed excesses. (An hon. Member: What is wrong about that?; I think if that had been the main reason there would have been nothing to prevent Janata party to proceed expeditiously and bring them to book by special tribunals even. We could have definitely had special tribunals and Nuremperg type of trials could have also been held, as was held by the international Tribunals. There was nothing [Shri Yashwant Borole]

wrong at that time with it because we were also empowered by the very same emergency and MISA provisions which were in existence. We did not avail of them. We did not think it fit also to avail of them and to proceed in a totalitarian manner. On the contrary, we have appointed a commission to look into the excesses and to find out prima facie whether there, has been existence of any case or not. But that opportunity has not also availed of by Mrs. Indira Gandhi and other persons who were called before the Commission. Have they done it? No. They have not even submitted what they wanted to say on the evidence against them. They have not given anything on oath. They have, on the contrary, refused the opportunity. They were given the option when they were told even by Privileges Committee: 'Well, if you do not even take oath, you are at liberty to say it even without taking oath; you can state before us your possible defence so that we can reasonably conduct ourselves.' Now, what was wrong then? May I ask him? The oath was not being administered. The Committee also told The Privilege Committee has told Mrs. Indira Gandhi and others. "Look here; you can give your explanation. If you don't want to take oath, don't take oath. But say what you want to say about the factual position that appears against you.' But, have you explained it? What regard have you got for the tribunals? What regard have you got for the courts? What regard have you got for the Privilege Committee which is appointed by this House?

Therefore, looking to the objectives of this particular enactment...

AN HON. MEMBER: and the larger objectives of the nation and the people.

SHRI YASHWANT BOROLE: If we have got any sense of justice, if we really imbibe that spirit, that here we are the citizens of this country who want justice, justice should be ex-

peditiously meted out. The only precaution which is necessary is to see that a person against whom we are proceeding should not be denied the opportunity to defend. Now, let us see what opportunities are being denied. I shall be educating myself and even the House will become educated if the Leader of the Opposition and the persons in the opposition kindly explain to to us in what way the opportunities which are necessary would be denied to the persons who are going to be tried under the provisions of the Special Courts Bill.

Do you not agreewith us that the ordinary procedure which takes long long time, should not be followed in this particular context?

Can you not differentiate between the acts of a decoit and the acts of a man in power, who has been trusted by the Indian citizens, but who misused his own office to suit his own interests? Can you not make any distinction between these two things? It is from this aspect of the matter that this should be taken up as expeditiously as possible. Even now the speeches made in a West Delhi meeting may kindly be looked into where Mrs. Indira Gandhi has stated "they want to kill me and my partymen." This is what you are telling the nation. it the talk which is to be made? Have you tried to give opportunity to the Shah Commission to examine the case? You said "No. I will not present myself, I will not speak, I will not give out my theory, I will not give out my will not give evidetails. Ι What is the dance". Why? reason? When a Special Court is being appointed, you stoutly oppose it. On what principle and what grounds? Sir, if some persons who have committed excesses during Emergency irrespective of the fact whatever party they belong to, if they are brought to book, what wrong is there? A man in power who misuses his power, who has a tremendous capacity to destroy the basic rights of the humanity, did not mind putting thousands and lakhs of

people in jail. For what offence? Have you ever thought of it? When there was emergency, about one-andhalf lakh people were behind the bars and they were in jail for 19 months. What had fallen down on India? What had happened to India during that time? Have you ever thought about it? But when a course has been open by way of a judicial court so that you can come forth and give the evidence and put up your case-which is a democratic course-you say it is objectionable and highly objectionable. It is no use laughing at this matter. Kindly take a serious note of it. Have you noted the tendency that has growing in the Indian people? When the rulers themselves misbehave in a particular manner, what kind of cooperation are you going to get from the masses of this country? But have you given thought to the fact when during the emergency excesses had been committed in this country, I humbly submit, Sir, that it is absolutely necessary that such a Court should exist. Why it should exist, I will, in brief, make my submission. We know that the cases linger in ordinary courts for a long time and therefore it will require at least not less than 10 years to come to a decision, at the hands of an ordiright starting from the nary court Magistrat's court upto to the Supreme Court. Well, it shall be our endeavour to see that the courts procedures are being followed.

M. N. GOVINDAN NAIR (Trivandrum): You say it takes 10 years. In the normal course, many cases have taken 10 years? How many cases have been pending for the last 10 years?

SHRI YASHWANT BOROLE: Many cases. Plenty of cases are pending.

SHRI M. N. GOVINDAN NAIR: Up till now how many cases are pending?

SHRI YASHWANT BOROLE: Mr. Nair, I am not ready with the figure. But whatever it is, I can point it out, on the floor of the House if you particularly refer back to the old debates. you will kindly recall to your mind that the inordinate delays, have been there in many cases against the citizens of India. Mr. Shanti Bhushan our Law Minister had complained about this on the floor of this House. If you remember very correctly, it is true. The question that arises before us is whether the Special Courts which are sought to be instituted, will be in any way prejudicial to the defence of most important accused. The point which lies for determination by the House will be this. Don't think that you belong to the Congress or that I belong to the Janata Party. Cast off such ideas and kindly come to a conscious decision. Is injustice going to be perpetrated on the accused persons who are going to be tried, by virtue of these Special Courts? Find out as to how they will lose the opportunity, or whether better justice will be available, i.e. whether judgement will be available according to law and justice. That is the fundamental issue. It is a question of lingering a litigation and so delays are to be combated and reduced. We are all obsessed with the idea that the cases in the courts are delayed inordinately That is what we have said here and elsewhere. We shall be highly obliged to the Members who oppose this particular Bill, if they can say how it becomes prejudicial to the defence of the persons concerned. Kindly concentrate on this aspect of the matter and convince the House. The House shall be with you. It is not that we want to do any injustice or we are having any predonceived ideas. We are open to correction, definitely, if it is found necessary; and this House can come to another decision also. But please don't go on with a prejudice, and don't go on thinking that nothing wrong has been done in this country. If you say that nothing wrong was done during Emergency, and that everything was OK then, perhaps it will be an untrue statement, and it will deceive the people of this country. But if you want to combat all the evils that have happened, if you want to do justice to the particular matter, kindly don't put up the same attitude (Shri Jashwant Borole)

to-day at least. You can fully support this Bill. If you find that there are certain defects, they may kindly be pointed out. But the object of the Bill is a very laudable one; and the inordinate delays in booking offenders, which is there in the ordinary courts has to be avoided, because of the special nature of the authority with which these offences have been committed. And we have to distinguish them, on the basis of certain standards. We should show that we want to meet the grievances of the 60 crores of Indian people who feel that justice cannot be meted out if the cases start at the lowest ladder and then gradually reach the top level of judiciary. If you don't have any prefudice, my submission will be that you should definitely think on these lines and point out what injustice is going to be perpetrated against the persons concerned, in their putting up their defence and how it is going to hamper it.

With these words, I support this Bill.

KALYANASUNDARAM SHRI M. (Tiruchirapalli): Mr. Deputy-Speaker, Sir, my party generally supports the purpose and the wisdom behind this Bill, namely, those who are guilty of grave offences of misuse of power, corruption and other atrocities during the emergency should be brought to book and punished. The Bill in its present form seeks to raise the trial court to the level of the High Court and appointment of judges is left to the Government, although concurrence of the Chief Justice is necessary.

Classification of offence to be referred to such courts is left in the hands of the Government. The worst part of it is that the scheme of the Bill is confined only to what happened during the Emergency. Why should there be differentiation between the crimes committed during the emergency or some kind of offences committed either before the emergency or in the future without emergency.

The credibility of our people in our democracy and in our political system has to be restored. Those who were found guilty of the emergency excesses had once been punished politically. People had thrown them out of power. While it is necessary to punish them for the crimes, how is it justified to confine the Bill only to the emergency period. How can the people trust that a new Sanjay Gandhi will not come in the future? Where is the guarantee? It is not a virtue or vice of Mrs. Indira Gandhi and her family or the caucus that was working around her to commit these crimes. Where is the guarantee that such things will not be repeated even without an emergency. gency, of course, helped them to commit these crimes without being questioned. People cannot go and complain immediately. Justice V. R. Krishna Iyer has pointed out that if one takes courage and makes a complaint in a court, he will be diverted to a jail after leaving the court. If one goes through the note of Justice V. R. Krishna Iyer, one will find that he has not found fault with the Bill for what it seeks to achieve but for what it has failed to achieve. He has categorically stated that the Bill morally fails in discriminating between the offences committed during the emergency and either before or after the emergency.

If one goes through the history of several commissions of enquiries that were appointed not immediately after the Independence but when the Act came into force in 1952, one will find that at least 12 commissions of enquiry have been there and their reports are also there. Some of those who are involved in those commissions of enquiry are adorning either on the Central Cabinet or on the several Cabinets. How can the credibility of the people be restored if this is confined only to the period of emergency. Then this Bill is open to the charge or attack that it is done with political motive, political vindictiveness. I do not want that charge to be levelled against this party. I do not want criminals to escape by putting the blame on

the Bill. That is why my Party has not moved any amendment at the stage of introduction of the Bill. We have given notice of amendments to processes. I want this Bill to be a permanent measure to deal with any crime, either past or future, during or after emergency. That will meet the ends of justice and will go a longway to restore the confidence of the people in democratic system, democratic administration. The full story of all that had happened has not been brought out by the commissions of enquiry; they were only partially brought out. Events connected with the working people of this country, how they suffered during that period, how their houses were demolished and how they were attacked, all these details have not come out. Only some superficial things have come. Some of the officials were allowed to escape. Those officials who were found guilty, only a very few of them, have been brought to book. Many of them are still there in key positions of the government. They must be booked now. If necessary service conditions and rules may be changed so that they could be suitably punished for the crimes of collusion with political personalities who were in power in that period.

Further, there is no real attempt on the part of this government, although they talk so much against corruption and for having a clean administration. to examine and remove the causes that give rise to such a phenomenon. What is the action they propose to take against the big business who were behind those political personalities and officials who were pulling wires; Sanjay Gandhi and the officers were only used by the big business. They are scot free. They are perhaps supplying funds for other political parties also ... (Interruptions) If you have information please give it. The big business houses and the multinationals are trying to use not only important personalities in the Central Cabinet but also in the States; the World Bank is now allowed to freely negotiate even with the State Governments. Where is the

guarantee that such things will not be repeated? They made such a serious allegation that Shrimati Gandhi was having funds in Swiss Bank. I do not know. Where is the guarantee that the new ministers do not have similar bank accounts. . (Interruptions).

DR. SUBRAMANIAM SWAMY (Bombay North-East): In German banks?

SHRI M. KALYANASUNDARAM: I do not know-German bank or Swiss bank. Details may be available with friends like Dr. Subramaniam Swamy. Jokes apart, this is a serious matter. It concerns political administration of this country. So, I want to appeal at this stage to the Prime Minister who is a Gandhian to examine whether it is right to confine this only to crimes committed by a few personalities and that too during emergency. If they had committed crimes before gency, those things cannot be classified. Then you are opening yourself to the charge that you pick and choose an as per your likes and dislikes you are using that power. This will be the misuse to bully people from other parties. The clause relating to the classification of offences will give room for such a criticism. Therefore, the following are important suggestions-

- 1. The Bill must be made permanent. It should be amended or important amendments should be accepted and if a better amendment can be brought officially by the Government, let them bring it to make it applicable to all the crimes of this nature—both in past, during emergency and in the future. That wifl restore credibility of the people in the Bill.
- 2. When so much talk is going on about emergency excesses, why does the Government hesitate to bring Constitutional amendments to remove the Article which gives power for the declaration of internal emergency? That shows that they are not opposed in principle to emergency.

[Shri M. Kalyanasundaram]

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3. My amendment is with regard to the appointment of judges. Clause 3(2) says—

"A Special Court shalf consist of a sitting Judge of a High Court, nominated by the Central Government with the concurrence of the Chief Justice of India."

This is an eye wash. The name will be proposed by the Government and how can the Chief Justice disagree? No doubt, it will not be a nomination. I propose that the Chief Justice may nominate. At least accept this amendment that the judge must be nominated by the Chief Justice.

### 4. Clause 5 (2) says-

"such declaration shall not be called in question in any court."

When the power to classify the offences for reference to the Special Court is vested with the Executive—Executive means the Home Minister of the Government—single man gets that power, why should they object to it? If there is some discrepancy, why should they not give opportunity to cases in a court and that will not be the court below the rank of Supreme Court. It cannot be taken to any other court.

I do not want to take much of the time. I appeal to the Government to reconsider the whole thing and bring suitable amendment for putting this Bill as a permanent measure in our statute book.

#### 16 hrs.

बार रामकी सिंह (मायलपुर): उपाध्यक्ष महोदम, जब एक विशेष घटालत का विशेषक उपस्थित किया जा रहा है तो लोगों को घार्यका होती है कि कहीं मार्गल सा की तरह का कोई कानून तो महीं बनाया जा रहा है। सामान्य धरिस्थित के लिए सामान्य प्रवाकत चाहिये। केंकिन विशेष धरिस्थित के लिये विशेष क्षणाल होनी चाहिये। जहां तक यह बात कही नई कि इनराजेंसी के लिए ही यह घडावाल क्षी कांचारण अपराध तहीं है। बीचा इस मियो कें दानिया कें बारा कहीं नई कि इनराजेंसी के लिये विशेष कांचारण अपराध तहीं है। बीचा इस मियो में हमारे अपराध विशेष कें हमारे अपराध विशेष कें हमारे अपराध विशेष कें हमारे अपराध वहीं किये गये हैं, और संविधान के बिलाफ, सामान्य कानून में हैं, और संविधान के बिलाफ, सामान्य कानून में

के विचाक और जनतंत्र को तोव-फोड़ करते के विच् भी अपराध इसमें जामिल हैं। इसीनिए इन अपराधों को सामान्य स्तर पर देखना ठीक नहीं है।

बहां तक त्यायमूर्ति बस्टिस प्रस्यर का बेह् सवाल है कि सचमुच में इमरजेंसी कहने से केवल प्रपराधों को धलग नहीं कर देना चाहिये। उन्होंने कहा है:

"Public offenders are not a peculiar feature of the Emergency but has been a running stream for long and bids fare to flow on, sometimes subtermaneously, sometimes gushing through a mountain gorge. Therefore, a corrupt continuity cannot be cut up without better justification."

उपाध्यक्ष महोदय, मधनुष में जब हम विजेष अवासत के प्रावधान के सम्बन्ध में चर्चा कर रहे हैं तो हमें ज्याय के लिए एक सामाजिक वर्धन, सोमस फिलासकी माफ ला के सम्बन्ध में की ध्यान वेना होगा साचिर हम किस के खिलाफ यह काम कर रहे हैं? बस्बुत: जब हम न्याय के सामाजिक वर्धन की चर्चा करते हैं तो हमें मानना होगा कि सत्ता कोई बीच में नहीं निष्ठी हुई होती है जिसका जो बाहे बुक्ययोग कर ले

The crucial test is, all power is a trust.

जब सत्ता एक घरोहर है तो उसकी रक्षा करना पविज्ञता के साथ हमारा सब का परम कर्तव्य है। सत्ता की घरोहर के साथ जो विश्वासघात करता है वह राजबीति और जनतंत्र का शबु होता है। हमने देखा है कि इमरजेंसी के समय में सताधारियों ने समा का दृश्योग किया, अपने पदों का दृश्योग किया, संविधान के साध खिलवाड़ किया और इतीलिये उनको सामान्य कानून के मातहत अगर करेंगे तो क्या स्थित होगी। यदि हम बस्टिस कुष्ण प्रयार के शब्दों में ही सुनें, सामान्य बो कानून होता है उसमें कितना समय लगता है, विकम्ब समता है, यह हम सभी वेखते हैं। उन्होंने कहा है:

"It is common knowledge that currently in our country criminal courts excel in slow-motion. The procedure is dilatory, the dockets are heavy, even the service of process is delayed and still more exappeating, there are appeals upon appeals and revisions and supervisory jurisdictions, battling and baulking speedy termination of prosecutions, not to speak of the contribution to delay by the Administration itself

by neglect of the basic necessaries of the judicial process."

तो उपाध्यक महोवय, सब मुख में धगर हम इसको सामान्य धयालत पर छोड़ वैंगे तो यह कब तक तय होना कुछ नहीं कहा जा सकता है। कुछ ही दिन पहले हमारे विधि मंत्री ने कहा जा कि सुप्रीम कोर्ट और हाई कोर्ट्र में 10, 10 साल के केरेब पेंडिंग हैं। पश्चिक नैमोरी बहुत लार्ट होती है और 4, 5 साल के वाद जो जनतंत्र के साथ खिलवाड़ किया गया है, सता का जो नुक्यमोग किया गया है उसको भी जनता भूल सकती है, और राजनीतिक थपेड़ों में जो राजनीतिक प्रभंजन होता है उसे भूल जाती है। इसलिये धावस्यक है कि धगर स्थाय देना है तो जस्दी देना है।

माननीय बोरोले साहब ने घषी कहा है जस्टिस डिलेड जस्टिस दिनाइड। हमारे प्रतिपक्ष के मिल कहते हैं Justice in haste goes justice waste.

बह बात ठीक है कि जस्दी में नहीं करना चाहिये। प्रगर बस्दी में करना होता तो हमारे प्रतिपक्ष के नेता मान-नीय स्टीफन बानते हैं कि हम लोग इन्दिरा जो को भीर उनके खोगों को मीसा में कैद कर सकते थे। लेकिन वह नहीं किया गया, हम लोगों में जल्दी कोई कानून भी नहीं बनाया। हम लोग न्यायालय की प्रतिष्ठा करते हैं धौर इसीलिये कि हमारा कानून न्याय-सम्मत है। यही नहीं, इसके लिये हमने सर्वोच्च न्यायपालिका के सवन से इसको पूछा भीर जब उसने इसको प्रपनी स्वीहति भीर सम्मति प्रदान कर दी तब यह वहां सर्वोच्च मदन में प्रापके विचरार्थ रखा गया है।

जब हमारे प्रित्यक्षी मिल कहते हैं कि इसमें न्याय-पालका की कोई सम्मति नहीं है तो मुझे हंसी माती है। वह ठीक है कि न्याय के सम्बन्ध में बात होती है कि विश्वेद नहीं करना चाहिये, स्थोंकि एमर्जेन्सी मौर नात-स्याजेन्सी का विभेद नहीं करना चाहिये, लेकिन जस्टिस कृष्णा ग्रस्यर ने प्रपना मालग मत दिया है। उन्होंने कहा है कि— Every differentiation is not a liscrimi nation. इसलिये जो मन्तर होता है वह विभेद नहीं होता है। इसीलिये जो यह विफरैन्सियेशन किया नया है, इसको मार्टिकल 14 के मन्तर्गठ विस्तिकस्वित्यन नहीं कह सकते हैं। यह सोचने की बात है।

राजनीति का बक इस प्रकार से चल रहा है कि हम नोयों को सम सकता है कि सचमुच में एक प्रकार से प्रतिद्विता की भावना रखकर जनता सरकार कर रही है। मुहुतं, समय और व्यक्ति कुछ ऐसा है कि ऐसा लगना स्वाक्ष्यविक है सेकिन इस सो वह कहते हैं कि यह उदात परम्पारी है।

कर क्यों है ? न्यानकालका तो हमारी कोई विकाद आवपालिका नहीं । कमता सरकार ने न्याय-विकाद को स्वतंत्र कीर क्षणुक्त कर क्रिया, वह हमारी श्रावेद की सीच नहीं है, फिर न्याय-मुस्तिका के सामने जाने में डरने की बात क्यों होनी चाहिये? जिस तरह से प्रतिपक्त के बोनों ने प्रारोप लगाये, हमारे प्रधान मंत्री ने स्पष्ट रूप से सारे धारोपों को सर्वोच्च न्यायासय के मुख्य न्यायाधीस के सामने स्वतंत्र और निर्मीक रूप से रक्त विया है। जब वह निर्दोध हैं तो उनको डरमा क्यों चाहिये? यह एक बहुत बड़ी बात है।

बिहार में भी दो कमीशन नियुक्त किये गये थे। उस समय भी मधूलकर कमीशन और दूसरे कसीशन बने थे, लेकिन क्या हुआ? कुछ नहीं। सारी बातों पर पर्या पढ़ गया। भारत के इतिहास में यह पहली बार हुआ कि है कि राजनीतिकों को कर होना चाहिये। राजनीति में सचेंच्य पद पर रहकर सत्ता के दुरुपयोग का इच्छ होना चाहिये। ग्राप दंड नहीं होगा तो जिस प्रकार से इन्दिरा सांधी और उनके लोगों ने सत्ता का दुरुपयोग किया है, कोई ठिकाना नहीं कि प्रधान मंत्री करों। इसलिये यदि हम राजनीति को स्वस्य भीर परि- क्या वाहते हैं तो यह मावस्यक है कि हम ऐसे कोंगों के लिये ऐसी सजा की व्यवस्था करें। केवल राजनीति में होने से भादमी निर्दोष नहीं हो जाता है।

भुट्टो साहब को मिल जाये मजा । मैं तो मृत्य-वंड का विरोधी हूं , इसिलये उस दृष्टि से भुट्टो माहब के लिये अपील करता हूं कि उनको मृत्य-वंड नहीं मिलना चाहिये, लेकिन भुट्टो ने धगर हत्या की है बाहे वह प्रधान मंत्री हो या राष्ट्रपति हो, या बाहर का धादमी हो, हत्यारा हत्यारा ही है ।

मुक्त और संजय ने जो जुमें किये थे, क्योंकि वह एक राजकुमार भौर एक मंत्री थे, क्या इसलिये उनका अपराध कम हो जाता है ?

जनतंत्र भीर न्यायापालिका की मर्यादा है कि सर्वोक्स पद पर रह कर भी भगर कोई फीजदारी भपराध करता है तो उसको दण्ड मिलना चाहिने । मैंने पहले ही निवेदन किया कि हमारी न्यायपालिका की परम्यरा और व्यवस्था कैसी है । कई लोगों ने. हमारे फैलीरो साहब ने कहा कि इसकी कहीं परम्परा नहीं है । मैं ज्यादा तो नहीं, लेकिन दो-तीन चीजों के विषय में कहना चाहता हूं ।

भारतवर्ष में ही मुख्य न्यायाधीश, जिटस्स पंतर्जाल भारती, के समय में घुपीम कोट के तीन निर्णय हुए— भीर दोनों तरह के निर्णय हुए। स्टेट प्राफ़ बैस्ट बंगाल भतंत्र प्रनवरी धली सरकार केस में एक तरह का निर्णय दिया गया धीर काठी र्यानन रावत बर्सस स्टेट प्राफ़ सीराष्ट्र केस में दूसरी तरह का निर्णय दिया गया। इस लिए यह कहना गलत है कि स्पेशल कोर्ट की बात परम्पराबिद्दीन है।

केदारनाथ बजोटिया बसर्स स्टेट झाफ़ बैस्ट बंगाल केस में सुप्रीम कोर्ट का मैजारिटी थ्यू यह है:

"Whether an enactment providing for a special procedure for the trial of certain offences is or is not discriminatory and violative of Article

# [डा० रामजी सिंह]

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14 must be determined in each case as it arises, no general rule applicable to all cases can safely be laid down. A practical assessment of the operation of the law in the particular circumstances is necessary."

काठी रानिंग रावत वसर्ध स्टेट झाफ़ सौराष्ट्र केस में सुप्रीम कोर्ट का मैजारिटी ब्यू इस प्रकार है:

"In its verdict delivered on February 27, 1952, the Court by a majority of four to three, upheld the Saurashtra State Public Safety Measures (Third Amendment) Ordinance, 1949, on the ground that the special procedure perscribed was less discriminatory."

भी दता. हो कहना चाहता हूं कि विरोधी दल का ह कहना सलत है कि जनता सरकार एक नई परम्परा बना रही है। भारतवर्ष में यह परम्परा रही है।

टर्की में भी 14 प्रस्तूबर, 1960 को एक स्पेशल कोर्ट के द्वारा भूतपूर्व प्रेजिडेंट सेलाल बेयर और भूतपूर्व डेमोकेटिक पार्टी रेजीम के 600 मेम्बरों और समर्पकों की ट्रायल हुई थी और सत्ता के दुरुपयोग के घारोप में उनको सजा दी गई थी।

हमारे पड़ौसी देश पाकिस्तान में भी स्पेशल कोर्ट स्थापित किया गया है। इसी तरह श्रीलंका में भी एक कमीशन की स्थापना की गई थी।

"A Commission has been appointed on March 31, 1978 by the President. Mr. J. R. Jayawardene, to enquire into the 'excess' and abuose of power by the previous Government."

जब श्रीलंका जैसे छोटे देश में भी राजनैतिक लोगों द्वारा सत्ता के दुरुपयोग की जांच करने के लिए कमीशन बनाया गया है, तो क्या हम नहीं बना सकते हैं ? क्या यह बिडिक्टियनेस और प्रतिहिंसा है ? अगर विरोधी दल का दामन निष्कलंक है, तो उन्हें आगे बढ़ कर इस बिल का स्वागत करना चाहिए। जैसा कि हमारे मिन, श्री कल्याणसुन्दरम्, ने कहा है, इस के लिए एक पर्मोनेंट एनेक्टमेंट होना चाहिए।

मुझे दुख है, भीर भपनी सरकार से शिकायत है, कि दो वर्ष बीत गये हैं, मगर भमी तक लोकपाल बिल भौर एन्टी-डिफ़ेन्शन बिल पास नहीं हो सके हैं। भगर लोकपाल बिल पाम हो गया होता, तो शायद भाज इस सरह के स्पेशल कोर्ट की उतनी जरूरत न होती।

सत्ता के बारे में कहा गया है कि वह भावनी को भपवित्र करती है। Power corrupts man, and absolute power corrupts man absolutely . सर्वाच्य सत्ता में रह कर बीमती इत्यरागांधी भीर दूसरे राजनीतिओं ने सत्ता का को दूरपरीय किया है, उसका प्रमाण तो हुमें कल ही मिल गया है—एक छोटा सा प्रमाण; संवय-सुक्त को दो-वो बरस की सजा मिली है। बाह कमीसन ने जितनी मेहनतः की है, उसके फलस्वक्य केसिज निकलेंगे, बौर सजा हो होगी है। "ऋतं व सत्यं वामीद्वात तपसी व्यवावत्" अ कमें का फल तो मिलेगा ही। धगर घपराव किया है, सत्ता का दुक्पयोग किया है, तो केवल जनता के हावों ही बंद नही मिलेगा, बल्कि धगर कानून का भंग किया है, तो कानून के अन्तर्गत भी सजा के लिए तैयार होना. चाहिए।

मैं इस बिल का समयंत तो करता हूं, लेकिन मैं संसदीय कार्य मंत्री से, जो सदन में बैठे हुए हैं, कहना चाहता हूं कि अगर जनता पार्टी में ईमानदारी है, तो वह लोकपाल बिल और एल्टी-डिफ़्रेक्शन बिल को भी पास करायें, ताकि भारत की राजनीति और प्रजातंत्र. का स्वास्थ्य अच्छा हो सके।

SHRI B. C. KAMBLE (Bombay South-Central): So far as the central objective of this Bill is concerned, I perfectly agree that there should be speedy trial of these offences, but so far as the provisions contained in the Bill are concerned, I humbly submit that this Bill will not be free from constitutional attacks.

I am aware that the Bill was referred to the Supreme Court for its opinion, and the opinion has been obtained. Still, that opinion may not be helpful in the determination of the constitutional validity of this Bill. I am afraid that a political revolution came out of a judgement of a High Court, and that is why the Janata Party is now in power. Therefore, when this Bill is enacted and several cases came up. I am afraid another political revolution may come up out of the judgments that may be delivered in those cases. Therefore, only from the point of view of constutionality I am raising certain points, and the Government may give due consideration to them.

My first submission is this. I have gone through the opinion of the Supreme Court. That is, after all, an opinion, that will not be binding even upon those very Judges who have delivered the opinion. Under the Constitution we have the Union judiciary.

the State judiciary and the subordinate judiciary. So long as there is amendment of these three categories, I am afraid there cannot be any kind of variation in the kinds of courts which are to be set up. The Supreme Court Judges have given the opinion, and that is the right opinion, that so far as Parliament is concerned, it has the power, it can give powers to courts, withdraw powers from them, and can set up courts. That is true, but what kind of special court is it going to be? Will it be a special Supreme Court or a special High Court or a special subordinate court? And here is likely to be a constitutional blunder, because what is proposed in the Bill is that a High Court Judge will be appointed, and he will be deemed to be a Sessions Court. It is a contradiction. Therefore let the Government think a bundred times over this. It will have to be equivalent either to a High Court or a subordinate court. The moment it is a subordinate court, it falls within the jurisdiction of the State, that is to say it will have to be dealt with by the Chief Justice of the respective High Court and the concerned State Government.

Secondly, if this court is deemed to be a Sessions Court, according to the Criminal Procedure Code, only the Sessions Court is competent to try certain cases including those under section 302. Unless there is some amendment of the powers of the Supreme Court, the High Courts and the Sessions Courts in the matter of such sessions trial, I cannot see how a Sessions Court can also be termed a High Court just because a High Court Judge is being appointed.

So far as the territorial jurisdiction is concerned, this Bill is completely silent about the territorial jurisdiction. If a High Court judge is to be appointed, I would say, the High Court has the jurisdiction over the territory of the State. In this Bill and even in the previous Bill which became an Act, assending the Criminal Procedure Code,

there is no territorial jurisdiction specified.

As regards the declaration of a prima facie case, it is a new element which is being introduced. You file a first-hand-report and you file a chargesheet. What do you mean by declaration of a prima facie case? That means, you are becoming a judge, this Parliament is becoming a judge. It is for the judiciary to determine whether there is guilt or no guilt. So, the concept of declaration of a prima facie case is not a good concept. It will go against the judicial concept and, therefore, that must be given up.

So far as the appointment of a High Court judge is concerned, the underlying principle in the Constitution throughout is that there is single judiciary—it is all connected—the Union judiciary, the State judiciary and the subordinate judiciary. It is one sngle judiciary for the oneness of the nation. That is what the Constitution makers have done. Now, the underlying principle is that this is the consultation only, not the concurrence. If you will accept the principle of concurrence, it will go very hard against you, in future in making future appointments. Therefore, don's change the very concept underlying the principle which is embodied in the Constitution. Consultation may amount to concurrence or consultation may such that it may be binding. Therefore, the underlying principle embodied in the Constitution should not be done away with. Otherwise, the Government will have to repent for disturbing this principle.

So far as the rule-making power is concerned, so far as the carrying out the purposese of the Act is concerned, it should be vested in the Government. But so far as the smooth functioning of the special courts is concerned, the rule-making power should be vested in the Supreme Court. To burden the Supreme Court with the rule-

# [Shri B. C. Kamble]

making power is to transfer the responsibility of the Government over the head of the judges of the Supreme Court.

These political matters arise simply because there is no law which will give punishment for the breach of the Constitution. I would plead otherwise. I will not say that such an Act should be a permanent Act. I would say that you bring a Bill which will provide punishment for the violation of the Constitution.

This Bill has been reduced to a document which does not deserve any respect. If you want it to be respected, then such a Bill should be brought forward.

Lastly, I have given notice of some amendments and I will make submissions on the amendments later on at an appropriate stage.

हा 0. **बुरारी वर्षाहर कीती** (बलमोड़ा ): उपाध्यक्ष महोदय, मैं गृह मंत्री महोदय को इस बात के लिए बचाई वेता हूं कि उन्होंने यह ऐतिहासिक विश्वेयक इस सदन के सम्मुख प्रस्तुत किया । वस्तुतः यह विधेयक इससे पहले बारित किए जाने की बाबस्यकता की । इस देश की बनता तो यह ब्रतीक्षा कर रही थी कि बापात स्थिति के जो अपराधी हैं, उनके अपराधों को दण्डित करने के लिए न्यूरमवर्ग महा-प्रभियोग की शांति कोई व्यवस्था इस देश में होगी। जनता की यह ग्राकांका वी कि ग्रापात-काम में विन्होंने संविधान के ताथ बलात्कार किया, जिन्होंने अपने राजनीतिक यद भीर संविधान के शिध-कारों का बुरुपयोग किया भीर वह बुरुपयोग जिल्होंने केवल ध्यये व्यक्तिगत स्वायों एवं पारिकारिक ग्राधनायक-वाद को इस देश में स्थापित करने के लिए किया, उनको **मीक्रातिमीडा दण्डित किया जाना चाहिए । लेकिन** साम ही, मुंकि जनता पार्टी ने कुछ विधि और विवान के साम इस देश में कानून के राज्य को स्थापित करने का संकल्प किया था, इसलिये संविद्यात के बनुसार, विधि के अनुसार, हम ने कार्य करना मुरू किया। इसलिये इस में विलम्ब प्रवश्य हुया है, लेकिन प्रव श्रविक विसम्ब करने की श्रावश्यकता नहीं है।

इस से पहले कि इस सम्बन्ध में कुछ सीर सतें रण्ं, कुछ सम्मानित कदस्यों ने जो सामरित्यां नहां प्रस्तुत की हैं, उन से किस्म में कर्षा करना चातृया । यह कहा गया है कि इस विजयक के झारा कुछ राज: नीतिक प्रतिकोध सेने की लेक्टा की का रही है। सी सहीं, राजनीतिक विजयों सेने की लेक्टा की का रही है। सी सहीं, राजनीतिक विजयों सेने की कोई इसका नहीं है। विकली संघण 23 महीतों में कोई भी ब्रह्मा इस बेस में इस प्रकार की इंगित नहीं की या सकती बड़ी इस कासन ने कहीं पर भी राजनीतिक प्रतिशोध सेने की कौशिक की हो। कहा यह गया है कि विश्विका जो मार्थ है, जी समय है, उसकी लैंगे दिया जाता। मुझे देख कर बढ़ा आश्वर्य हुआ कि सम्मानति सदस्यों ने अदासती के प्रति सम्मान धौर बधिकार के बारे में कुछ कहने की वेष्टा की है, लेकिन कल और परसों "किस्सा कुर्सी का" के जयराधियों का जो व्यवहार रहा है, उस की देख कर नेरा ब्वान है कि उन्हें शर्म प्रानी चाहिये, जिन लोगों के लिवे वे यहां बकालत कर रहे हैं। उन्होंने मैजिस्ट्रेट की सदालत में क्या किया, किस प्रकार कुसियों पर बड़ कर, मैजों पर चढ़ कर फाइलों को फेंक कर मैजिस्ट्रेटों भीर न्यायावीकों के साथ क्या व्यवहार किया । प्राज उन के हिमायली वहां यह तर्क प्रस्तुत करते हैं कि सा-मान्य प्रवालतों में इस मामले को बलते दें, सामान्य कानून के बनुसार, निवम के धनुसार न्याय होने दें। प्रापात-स्थिति में हम कहते थे कि सामान्य नियमों के अनुसार काम होने दें, तब बाप के क्या तर्क थे? प्राज आप को वह कहने का कोई अधिकार नहीं है कि बापात-स्थिति के जितने केसेब हैं, उन के लिये बलग से कानुम न बनायें।

उपाध्यक्ष महोदय, यह कहा गया कि इस में क्ला-सिकिकेशन क्यों किया गया, वर्गीकरण व यों किया ना रहा है और विशेष वर्ग के अपराधियों के लिये यह मदालत क्यों बनाई जा रही है। द्याप मे 1978 में दण्ड प्रक्रिया संहिता में संबोधन किया है कि सामान्य राज्य सरकारें की अपने बहा विशेष प्रकार के अपराधियों की लिये न्यायालकों की स्थापना कर सकती है, यदि वे ऐसा कर सकती हैं तो केन्द्रीय शासन भी कर सकता है और फिर हम तो लोक सभा की धनुमति से करना चाहते हैं, संसद की अनुमत से करना चाहते हैं। यह कानून प्रध्या-देश के द्वारा लागू किया जा सकता था, इस के लिये प्रष्यादेश भी बनाया जा सकता था और कोई ऐकी बीज नहीं बी को उन अपराधियों को दण्डित करने से के सकती थी, लेकिन नहीं, इस विधान की नाने के लिये, इस व्यवस्था को लाने के लिये, इस व्यवस्था को यहां क्लेक सभा के समक्ष प्रस्तुत करके हम ने जन-वान्त्रिक परम्पराधों को सम्मान के साथ स्थापित करवे की केटा की है । बासन को ऐसे अपराधिकों को बंडित करने के लिये सब प्रकार से सम्राम या जनता की बोद से उन के विषद्ध प्राप्ताय होने के बावजूद थी, हम ने संविधान और विधि की व्यवस्था बनावे रखने के लिते पूरी प्रक्रिया, पूरे उपक्रम कुर्ण करते का मार्ग अपनाया ।

MR. DEPUTY SPEAKER: The hea. Member will continue tomorrow. The House stands adjourned till 5.00 P.M. today.

### 16.30 hrs.

The Lok Sabha adjourned till Seventeen of the Clock.

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